

1663. SHRI SURAJ BHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) year-wise and State-wise details of gainful employment opportunities and creation of durable community assets obtained in the last 3 years as a result of food-for-work-programme and National Rural Employment Programme alongwith the expenditure involved; and

(b) how many of the employed persons have obtained permanent or continuous employment of a durable nature?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) Statement I indicating the expenditure incurred and employment generated year-wise in various States/ Union Territories under food for work/national rural employment programme during the years 1979-80, 1980-81 and 1981-82 is laid on the Table of the House. [Placed in Library. See No. LT-4281/82] Statements II to IV indicating the state-wise physical achievements for these three years separately are also laid on the Table of the House. [Placed in Library. See No. LT-4281/82]

(b) The NREP guidelines envisage generation of employment opportunities to the rural workers when they are not able to find gainful employment elsewhere. As such the question of creation of permanent and continuous employment of durable nature under the programme does not arise.

#### Revocation of suspension orders of officials of FCI

1664. SHRI BHEEKHABHAI: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 9559 dt. 26 April, 1982 regarding shortage of wheat and rice in Railway Wagon

loaded at Jagraon (Ludhiana) destined for Sanatnagar, (A. P.) and state:

(a) whether ten officials responsible for short despatches from Jagraon, Food Corporation of India to Sanatnagar (A. P.) and Sholapur (Maharashtra) were suspended pending disciplinary action against them, their suspension orders revoked and have been taken back by FCI;

(b) whether all officials except one have been retained in the same District, if so, the reasons thereof;

(c) whether many complaints have been received against A. M. (Depot) earlier also, and the official concerned has been given more sensitive seat, if so, the details of each complaint and the action taken thereon; and

(d) why these ten officials involved in the shortage of wheat case have not been transferred out of region?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) The suspension orders in respect of these officials issued earlier were subsequently revoked as their continued suspension was no longer considered necessary by the competent authority. The disciplinary proceedings as for major penalties initiated against these officials are in progress.

(b) They were transferred and their Headquarters fixed at other stations within the same District, in view of the disciplinary proceedings initiated against them for which their presence would also be necessary frequently.

(c) A complaint against the AM (Depot) concerned was received earlier. This complaint is under investigation. He has been transferred from Jagraon to Patiala District at Sirhind Depot which is not a particularly sensitive seat.

(d) Considering the work-load in Punjab region and the need for their